GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO.1420 TO BE ANSWERED ON THE 11TH FEBRUARY, 2020

SPENDING UNDER PM KISAN SCHEME

1420. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it has come to the notice of this Ministry that the State Government of Andhra Pradesh is paying highest amount (Rs. 13,500) in the country under YSR-RythuBhorasa-PMKISAN for more than 50 lakh farmers in the State as input subsidy;
- (b) whether there is any request from the State Government of Andhra Pradesh received in the Ministry for providing it additional money under PM-KISAN to Andhra Pradesh in view of the increased assistance to farmers and also in view of fragile economy of the State;
- (c) if so, the details thereof; and
- (d) if not, whether the Ministry will consider giving additional funds and implement Andhra Pradesh's scheme across the country by starting it on pilot basis in Andhra Pradesh?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d): Under the Rythu Bharosa scheme Government of Andhra Pradesh proposed to give Rs.12,500 per year to each farmer family inclusive of benefit of Rs.6000 per year given under PM-KISAN by Government of India. The Scheme of the State also aimed to cover the tenant farmers. State Government had requested to release the payments under PM-KISAN Scheme as a lumpsum amount instead of payments in installments.

The above request of Government of Andhra Pradesh was not accepted since income support under Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Scheme to all land holding farmers' families in the country, subject to certain exclusions, paid in three equal installments of Rs. 2000/- each, to enable them to take care of expenses related to agriculture and allied activities as well as domestic needs so as to protect them from falling in the clutches of moneylenders for meeting such expenses and ensure their continuance in the farming activities is uniformly applicable to all State/UTs.
